

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is to order the publication of the following English translation of notification no. 456/11-6-2020-M(36)/2017, dated December 16, 2020.

NOTIFICATION

No. 456/11-6-2020-M(36)/2017

Lucknow, Dated: December 16, 2020

In exercise of the powers under section 13 of the Uttar Pradesh Cinema (Regulation) Act, 1955 (U.P. Act no. 3 of 1956), read with section 21 of the Uttar Pradesh General Clauses Act, 1904 (U.P. Act no.1 of 1904), the Governor is pleased to make the following rules with a view to amending the Uttar Pradesh Cinematograph Rules, 1951 :

THE UTTAR PRADESH CINEMATOGRAPH (TWENTY-SEVENTH **AMENDMENT) RULES, 2020**

1. Short title and commencement-(1) These rules may be called the Uttar Pradesh Cinematograph (Twenty-Seventh Amendment) Rules, 2020.

(2) They shall come into force with effect from the date of their publication in the Gazette.

2. Amendment of rule-4-In the Uttar Pradesh Cinematograph Rules, 1951, for rule 4 set out in Column I below, the rule as set out in Column II shall be substituted, namely :

Column I

Column II Rule as hereby substituted 4. Application for a licence--

Existing rule 4. Application for a licence--

An application for the grant of a new licence for cinematograph exhibition or exhibitions through digital projection system shall be made in the form mentioned in Appendix III to the Licensing Authority and shall contain full particulars of the ownership of the premises and cinematograph machine/Digital Projection machine and shall be accompanied with the following documents-

(a) The proof of ownership of the premises and cinematographic projector/digital projection system with the original plan of site and premises and the position of the premises in relation to adjacent premises and public through fares on which the building abuts, within a radius of 200 meters, approved by the competent authority under the relevant provisions.

(b) The original order of construction with building plan, which shall contain the elevations and sections of the buildings, the proposed arrangements for installations. electrical ventilation, sanitation and parking of vehicles approved by the Competent Autority under the relevant provisions.

(c) Plan of seating arrangements for each class, separately, approved by the competent authority under the relevant provisions.

An application for the grant of a new licence for cinematograph exhibition or exhibitions through digital projection system shall be made in the form mentioned in Appendix III only on the departmental webportal to the Licensing Authority and shall contain full particulars of the ownership of the premises and the cinematograph machine/Digital Projection machine and shall be accompanied with the following documents-

(a) The proof of ownership of the premises and cinematographic projector/digital projection system with the original plan of site and premises and the position of the premises in relation to adjacent premises and public through fares on which the building abuts, within a radius of 200 meters, approved by the competent authority under the relevant provisions.

(b) The original order of construction with building plan, which shall contain the elevations and sections of the buildings, the proposed electrical installations. arrangements for ventilation, sanitation and parking of vehicles approved by the Competent Autority under the relevant provisions.

(c) Plan of seating arrangements for each class, separately, approved by the competent authority under the relevant provisions.

(3)

Column II

Rule as hereby substituted

Column I Existing rule

(d) Completion certificate/occupation certificate issued by the Competent Authority; with no objection certificate regarding structural safety and stability.

(e) Certificate from Deputy Director or Security Electrical Assistant Director of Department of concerned area or the person authorized by him that the electrical installations conform to the required standards and the existing rules and bylaws.

(f) The details of arrangements for sanitation conforming to the requirements of the rule 13 of the Uttar Pradesh Cinematograph Rules, 1951 and the Building and Development bylaws;

(g) Certificate from Chief Fire Officer/Officer in-charge (Fire) of concerned area or the person authorized by him having jurisdiction that the arrangements for fire-fighting appliances provided and the precautions taken against fire conform to the requirements of the existing rules and bylaws.

(h) (i) On submission of application complete in all respect the licensing authority shall grant or refuse to grant license within 30 days after the date of submission of application in such manner as may be prescribed by the State Government, on expiry of said period the license shall be deemed to be granted.

(ii) The applicant may submit his application on departmental web portal along with necessary documents and payment of fees. If the application is complete in all respect and the applicant is eligible, license shall be granted through the web portal within 30 days and the same shall be sent through email to the applicant. The applicant may also download the said license from the departmental web portal :

Provided if the license is obtained by misrepresentation of fact or concealment of fact or on the basis of forged document then such license shall be deemed null and void and may be cancelled by the licensing authority and legal action shall be taken against applicant.

(d) Completion certificate/occupation certificate issued by the Competent Authority; with no objection certificate regarding structural safety and stability.

(e) Certificate from Deputy Director or Electrical Security Assistant Director of Department of concerned area or the person authorized by him that the electrical installations conform to the required standards and the existing rules and bylaws.

(f) The details of arrangements for sanitation conforming to the requirements of the rule 13 of the Uttar Pradesh Cinematograph Rules, 1951 and the Building and Development bylaws;

(g) Certificate from Chief Fire Officer/Officer in-charge (Fire) of concerned area or the person authorized by him having jurisdiction that the arrangements for fire-fighting appliances provided and the precautions taken against fire conform to the requirements of the existing rules and bylaws.

(h) (i) If the application is complete in all respect and the applicant is eligible, the license shall be granted through the web portal within thirty days and the same shall be sent through email to the applicant. The applicant may also download the said license from the departmental web portal.

(ii) If the licensing authority fails to grant or refuses to grant license under sub-clause (i) within the stipulated time then on the expiry of the said period the license shall be deemed to have been granted :

Provided if the license is obtained by misrepresentation of fact or concealment of fact or on the basis of forged document then such license shall be deemed null and void and may be cancelled by the licensing authority and legal action shall be taken against applicafit.

> By order, ALOK SINHA. Add. Chief Secretary.

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